

ରାଜ୍ୟ ବିଦ୍ୟୁତ୍ ଭାର ପ୍ରେରଣ କେନ୍ଦ୍ର

STATE LOAD DESPATCH CENTRE
ORISSA POWER TRANSMISSION CORPORATION LIMITED
GRIDCO Colony, P.O.- Mancheswar Rly. Colony, Bhubaneswar-17, FAX-0674- 2748509
CIN: U40102OR2004SGC007553

No-CLD-OS-558/2021 / 2403

Dated: 22.10.2021

From:

Director/Chief Load Despatcher,
SLDC, OPTCL, Bhubaneswar-17.

To,

The Secretary,
Central Electricity Regulatory Commission
3 rd & 4 th Floor, Chanderlok Building,
36, Janpath, New Delhi- 110001.


Sub: Submission of views of SLDC, Odisha on draft Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2021.

Sir,

With reference to above cited subject, please find the views of State Load Despatch Centre, Odisha enclosed as Annexure-I for your kind information.

Encl: As above

Yours faithfully,


22/10/21
Director/Chief Load Despatcher,
SLDC, OPTCL, Bhubaneswar

View of SLDC on Proposed Deviation Settlement Mechanism and Related Matters Regulations, 2021

SLDC has the following reservation regarding the draft Deviation Settlement Mechanism and Related Matters Regulations, 2021

1. In case of buyer/seller there should be incentives/rewards for under drawl/over injection as it helps to sustain system frequency within a specified limit.
2. To safe guard themselves from under drawl/over injection, the buyer/seller may declared less/more to remain in over drawl/under injection mode which is not healthy for the system.

In view of the above SLDC submits that instead of repealing the payment mechanism for under drawl, an under drawl incentive should be put in place to encourage buyers for maintaining system frequency.

3. It is very difficult for the grid entities to abide by the net drawl schedule in case of Force Majeure conditions. Under such conditions deviations from the net drawl schedule becomes uncontrollable despite undertaking various remedial measures. Consequently, heavy penalties are being levied on the concerned State and in turn on the State Discoms for not being able to adhere the net drawl schedule. However, no provision of "Force Majeure" has been mentioned in the draft DSM regulations. Thus, provision regarding Force Majeure conditions may be laid down in the proposed regulations in line with the IEGC - 2010, suitably incorporating the condition of grid failure/ grid disturbance. Further, the drawl schedule of the affected entities may be considered to be replaced with actual drawl to avoid penalty under DSM for the Force Majeure period.
4. The penalty for under drawl / over injection at 50.10Hz and above should be continued.
5. The surplus fund in the DSM pool should be distributed among the entities on weekly basis for any specified region.
6. In case of UFR operations the drawl of any entity may leads to under drawl which will have financial impact on that entity.
7. In a crisis like present pan India coal shortage, the total over drawl quantum will be very high such that the frequency will be in drastically lower side always, as there is no provision of incentive for under drawl/over injection.